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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 795/99

DATE OF ORDER : 31-05-1999.

Between :-

S.Seetharaman

... Applicant

And

1. The Divisional Railway Manager,  
S.C.Railway, Vijayawada.
2. Sr.Divisional Personnel Officer,  
S.C.Railway, Vijayawada.

... Respondents

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Counsel for the Applicant : Shri J.M.Naidu

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Sri JM Naidu, counsel for the applicant and Sri K.Siva Reddy, standing counsel for the Respondents.

2. The applicant, who has been working at Bitragunta since 1996, has been transferred to Traction Division, Vijayawada, by the impugned order at Annexure-II (page-6) to the OA. It is stated that the Applicant, who had earlier represented and requested for his retention at Vijayawada at the time of his transfer to Bitragunta, subsequently withdrew the said request in view of the fact that, in the meanwhile, he had shifted his family to Bitragunta. Now the grievance of the Applicant is that he has once again been transferred back to Vijayawada despite the withdrawal of his earlier request, within three years of his posting at Bitragunta-and where he now wants to continue.

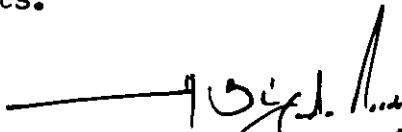
3. This is a matter which can well be considered by the concerned authorities on the merits of his request, while at the same time keeping in view the requirement of the service interests. There are no legal issues involved here to warrant interference from this Tribunal since the matter is entirely administrative in nature. It is submitted by the learned counsel for the Applicant that he would like to make a representation to the Divisional Railway Manager (Respondent no.1) explaining his difficulties in moving out from Bitragunta. He may do so within one week from today, and the representation,

*Q/51* when received, shall be considered by Respondent No.1 and a

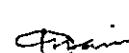
decision thereon shall be communicated to the Applicant within 30 days from the date of its receipt. Until that is done, i.e., a decision is conveyed to the applicant by Respondent No.1, the Applicant shall not be relieved of his duties in his present post and station, if he has not already been relieved therefrom prior to today.

4. Thus the O.A. is disposed of at the admission stage.

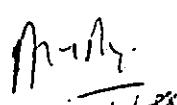
No costs.

  
(H. RAJENDRA PRASAD)

Member (A)

  
(D.H. NASIR)

Vice-Chairman

  
Dated: 31st May, 1999.

Dictated in Open Court.

av1/

cc today

1ST AND 2ND COURT

COPY TO:-

1. HONORABLE CHIEF JUSTICE
2. HONORABLE MR. JUSTICE D.H. NAGIR
3. HONORABLE MR. JUSTICE D.R. (A)
4. HONORABLE MR. JUSTICE H.R. RAJENDRA PRASAD
5. SPARE

TYPED BY  
COMPARED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NAGIR  
VICE - CHAIRMAN

THE HON'BLE MR. H.R. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR. R.R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :  
MEMBER (A)

ORDER: 31-599

ORDER / JUDGEMENT

MA. / CP. No.

in

OA. No. 795/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

Central Administrative Tribunal  
HYDERABAD BENCH

- 3 JUN 1999

HYDERABAD BENCH

SRR

7 (Seven) (Copy)  
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